

C. A. T. Bench, JODHPUR

Date of Order

Order

20.12.95

Mr. V.D. Vyas, Counsel for the applicant.

Mr. Bharat Singh, Counsel for the respondents.
R-2 to 20.

Both the learned counsel brought to our notice that the Honble Supreme Court in a recent judgment cited at JT. 1995 (7) SC 522 in Krishna Pd. Gupta vs. Controller Printing & Stationery held that the C.A.T. has no jurisdiction to entertain an application under Sec 19 of the Administrative Tribunals Act against the award of the Labour Courts. In view of this the paper book is returned to the applicants, who may file it before the appropriate forum.

(Signature)
(RATAN PRAKASH)
Member (J)

(Signature)
(N. K. VERMA)
Member Adm.

Recd copy with (original)
on 21/12/95
Shanwan bhar
to V.D. Vyas

Received copy of my reply (original)
on 21/12/95
Shanwan bhar

Recd copy of my reply (original)
on 21/12/95
Shanwan bhar

Shanwan bhar
for

to V.D. Vyas
21/12/95